



2026:AHC:31659

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2892 of 2026

Ramdayal And Another

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Deepankar Chaudhary, Shivam Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioners have preferred the present writ petition inter-alia with the prayer to quash the ex-party order dated 09.06.2025 passed by the Sub Divisional Magistrate (Judicial), Tilhar, District Shahjahanpur.
2. It is argued by the counsel for the petitioners that aforesaid order was passed against the petitioners in an ex-party manner and without providing any opportunity of hearing to the petitioner.
3. A preliminary objection has been raised by the learned Standing Counsel that the writ petition is liable to be dismissed on two grounds namely (i) remedy is available to the petitioners to file a recall application before the same authority or (ii) to file an appeal before the First Appellate Authority as provided under Section 207 of the Code of 2026.
4. In this view of the matter, the present writ petition is **dismissed** on the aforesaid grounds.

(Prakash Padia,J.)

February 12, 2026

Swati